

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4248**

TO BE ANSWERED ON THE 29TH MARCH, 2022/CHAITRA 8, 1944 (SAKA)

RENEWAL OF LICENCES UNDER FCRA

4248. SHRI KODIKUNNIL SURESH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of institutions who were refused the renewal of registration under Foreign Contribution Regulation Act (FCRA) along with the reasons during the last two years and the current year; and

(b) whether the Government intends to review the registration guidelines and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a): The details of renewal applications refused under the Foreign Contribution Regulation Act, 2010 (FCRA, 2010) since 2020 are as below:-

Year	Number of applications refused
2020	100
2021	341
2022 (as on 21/03/2022)	25
Total	466

The refusal of these applications was due to not fulfilling the eligibility criteria in accordance with the provisions of the FCRA, 2010 and rules made thereunder.

(b): There is no such proposal.
